

FIR No. 551/2020  
PS Pandav Nagar  
State vs. Puneet Saxena  
U/s 392/411/34 IPC

24.12.2020

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. counsel for the applicant through V.C. on CISCO Webex App.

Arguments on bail application heard and the application perused.

Accused is alleged to have committed robbery. He is in J/C for more than one month. No weapon is alleged to have been used while committing of offence. Ten months daughter of accused is having medical issues and this is verified.

In the facts and circumstances of the case, applicant/accused Puneet Saxena is admitted to bail on furnishing bail bonds of Rs.20,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)  
CMM(East) KKD Courts Delhi/24.12.2020

FIR No. 514/2020  
PS Kalyanpuri  
State vs. Golu  
U/s 25 Arms Act.

24.12.2020

This is bail application of above accused. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020.

Pr Ld. APP for State  
Ld. Counsel for applicant

Allegations against the accused has been found in possession of one Knife. Besides the present case, he is involved in more than ten other old cases and 08 new criminal cases. Considering the previous involvement of the accused and facts of the case, I am not inclined to grant bail to the accused at this stage. Hence, the present application of applicant/accused Golu for grant of bail are hereby **dismissed**. Application stands disposed off accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. One copy be also sent to Jail Suptd. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)  
CMM(East)KKD Courts Delhi/24.12.2020

FIR No. 191/2020  
PS Crime Branch  
State vs. Gulshan  
U/s 25/27 Arms Act.

24.12.2020

This is bail application of above accused. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020.

Pr Ld. APP for State  
Ld. Counsel for applicant

As per allegations, simultaneously three robberies took place by the same gang, in which a CCTV Footage was obtained in one of the cases. On the basis of which, the present accused was apprehended. At his instance, other co-accused persons were also apprehended. Weapon was also recovered from the possession of the present accused. Applicant/accused is involved in more than 10 criminal cases including many cases of robbery and that too armed with weapon. Allegations are serious in nature.

Considering the facts of the case, I am not inclined to grant bail to the accused at this stage. Hence, the present application of applicant/accused **Gulshan** for grant of bail are hereby **dismissed**. Application stands disposed off accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. One copy be also sent to Jail Suptd. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)  
CMM(East) KKD Courts Delhi/24.12.2020

Case No. 276/18  
UCO Bank vs Rajiv Sarpal and Anr.

24.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for extension of time for taking possession by Receiver.

Present: Sh. Rambir Singh, Ld. Counsel for applicant bank.

Issue notice to Receiver for 16.01.2021.

(Atul Krishna Agrawal)

CMM(East) KKD Courts Delhi/24.12.2020

FIR No. 504/2020  
PS Pandav Nagar  
State vs. Ayaan @ Farman Ansari  
U/s 392/411/34 IPC

24.12.2020

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. counsel for the applicant through V.C. on CISCO Webex App.

Arguments on bail application heard and the application perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Ayaan @ Farman Ansari is admitted to bail on furnishing bail bonds of Rs.15,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)

CMM(East) KKD Courts Delhi/24.12.2020

CC No.2730/2020

Brijesh Devi vs Komal Talan and Ors.

24.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for correction in the name of proposed accused in order dated 22.12.2020 whereby name of accused has been typed as Momal Talan instead of Komal Talan.

Present: Ld. APP for the State.

Ld. Counsel for applicant

I have perused the record. The error is typographical and it stands rectified. Name of the proposed accused be read as Komal Talan and not Momal Talan in the aforesaid order dated 22.12.2020. It is further clarified that where the reference of accused in the order is made as "him", the same shall be read as "her". Rest of the contents of the order remains unchanged.

Copy of the order be sent to concerned PS and one copy be provided to the Ld. Counsel.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)  
CMM(East) KKD Courts Delhi/24.12.2020

Case No. 22/2020

The Kangra Co-Op. Bank Ltd vs. Mohd. Amirul

24.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for extension of time for compliance of order dt 17.02.2020.

Present: Ld. Counsel for applicant.

Issue notice to Receiver for 25.01.2021.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)

CMM(East) KKD Courts Delhi/24.12.2020

e FIR No. 000463/2020

PS Kalyanpuri

State vs. Unknown.

24.12.2020

This is a Superdari application received through official Email address of the court. Reply has also been filed through Email. Application taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020.

Present: Ld. APP for the State through V.C. on CISCO Webex App.  
None for applicant

Though applicant is absent, however Affidavit as directed in previous order, has been filed by the applicant. Hence, I shall proceed with the matter.

Record is perused and it reveals that **applicant Ms Varsha is the owner/rightful claimant of mobile Samsung Galaxy A 51 IMEI No.3550411113462431 and 355042113462432. IO has no objection in release of mobile to the applicant.**

Keeping in view the report of IO and judgment passed by Hon'ble High Court of Delhi in *Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013* wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as *Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283* has been re-iterated, the application is allowed. Concerned IO as well as SHO are directed as under:

- (i) to release the above mentioned mobile to registered owner subject to preparing detailed proper panchnama of above mentioned mobile and taking photographs of above mentioned mobile from all possible angles and file the same alongwith charge sheet,
- (ii) (ii) to get panchnama and photographs of above mentioned mobile attested and countersigned by concerned party as well as by rightful claimant and IO.
- (iii) (iii) IO however shall release the mobile only after verification of ownership documents of applicant.

Applicant shall also file an indemnity bond before the IO. IO/SHO is directed to do the needful. Application is **disposed off** accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama and court fees as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)  
CMM(East) KKD Courts Delhi/24.12.2020